

(b) Efforts are being made to intensify our exploration activities and for greater exploitation of our established reserves. Also efforts are being made to promote conservation measures and to restrict the demand of oil by suitable measures. These will yield results only over a longer term.

(c) Yes, Sir.

(d) We have also to exploit coal and other available sources of energy.

तापीय विद्युत परियोजना, दोहरी घाट,
उत्तर प्रदेश

① 2302-क. श्री नमोस्वर प्रसाद शाही:
क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि सार्वजनिक निवेश बोर्ड ने उत्तर प्रदेश में दोहरी घाट की तापीय विद्युत् परियोजना को इस आधार पर स्वीकृति नहीं दी है कि यह मीटर गेज लाइन पर है जिससे वहां कोयला पहुंचाने में कठिनाई होगी ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : जी, नहीं। दोहरीघाट परियोजना उत्तर प्रदेश की एक राज्य परियोजना के रूप में प्रस्तावित की गई थी और राज्य विद्युत् परियोजनाओं को स्वीकृति के लिए सार्वजनिक निवेश बोर्ड को प्रस्तुत करना आवश्यक नहीं होता है क्योंकि यह प्रक्रिया केवल केन्द्रीय परियोजनाओं के लिए है।

©Previously Unstarred Question 2403, transferred from the 17th March, 1981.

12. Noon

(Mr. Deputy Chairman in the Chair)

' TEMENT BY MINISTER

Correcting the replies given in the Rajya Sabha on the 15th December, 1980 to Supplementaries to Starred Question 388 regarding imported papers equipments in Andhra Pradesh

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, while replying to the Supplementaries to the Starred Question No. 388 on 15-12-1980, on the basis of the information then available it was stated by me that the cost of the equipment which has been imported and which has not been used so far because the components from the BHEL have not been supplied, is rupees one crore. However, on verifying the position from Andhra Pradesh State Electricity Board, it has come to my notice that the cost of the equipment is Rs. 20 crores.

PAPERS LAID ON THE TABLE

I. Report (1979-80) on the Working and Administration of the Companies Act, 1956

II. Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs)

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay ca the Table—

I. A copy (in English and Hindi) of the Twenty-fourth Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended the 31st March, 1980. [Placed in Library. See No. LT-2112/81].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company

[Shri Shiv Shankar]

Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) G.S.R. No. 418(E), dated the 16th July, 1980, publishing the Corrigendum to G.S.R. NO. 200(E), dated the 30th March, 1978.

(ii) G.S.R. No. 515(E), dated the 5th September, 1980, publishing the Hindi version of G.S.R. No. 418(E). [Placed in Library. See No. LT-2113/81 for (i) and (ii)].

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI SHRIKANT VERMA (Madhya Pradesh): Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Tenth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the twenty-eighth Report of the Committee on Public Undertakings (Sixth Lok Sabha) of Public Undertakings—Delays in commencement of Production/Business, Under-utilisation of capacity and related matters.

MESSAGE FROM THE LOK SABHA

The Appropriation (Vote on Account) Bill, 1981

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (Vote on Account) Bill, 1981, as passed by Lok Sabha at its sitting held on the 13th March, 1981.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

MOTION FOR ELECTION TO THE COCONUT DEVELOPMENT BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (MISS KAMLA KUMARI): Sir, I beg to move the following motion:—

"That in pursuance of section 4(4) (e) of the Coconut Development Board Act, 1979 (5 of 1979) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coconut Development Board."

The question was put and the motion was adopted.

Reference to the Laying on the Table the Report on Gold Auctions

SHRI SADASHIV BAGAITKAR (Maharashtra): On a point of information.

मैं एक जानकारी चाहता हूँ कि 11 तारीख को जब माननीय पांडे जी यहाँ पीठासीन थे तब उन्होंने सरकार को यह निर्देश दिया था कि गोल्ड ग्राव्हन से संबंधित पूरी कमेटी की जो रिपोर्ट है उस को सदन के पटल पर रखा जाय। यह निर्देश उन्होंने दिया था। उस वक्त केसरी जी भी मौजूद थे। तो उस के बारे में सरकार ने क्या फैसला किया है यह मैं जानना चाहता हूँ। अभी तक वह रिपोर्ट सदन के पटल पर रखी नहीं गयी है। तो उस के बारे में सरकार ने क्या फैसला किया है यह मैं जानना चाहता हूँ।

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Mr. Deputy Chairman, Sir, certain unauthorised versions of the report had started leaking out. Therefore, we immediately placed the report in the Library.

SHRI B. D. KHOBRAGADE (Maharashtra): Why not on the Table of the House?